

Reservation to SCs in Direct Recruitment is available since 1947. Whereas, reservation for STs in direct recruitment was introduced from 1950. The provision of reservation in promotion for SCs/STs is available since 1955.

As per information received from various Ministries/Departments, the representation of SCs, STs and OBCs in posts and services of the Central Government as on 1.1.2011 is as under:

Group	SCs		STs		OBCs	
	Number	%	Number	%	Number	%
A	8922	11.5	3732	4.8	5357	6.9
B	28403	14.9	11357	6.0	13897	7.3
C	370557	16.4	174562	7.7	346433	15.3
(erstwhile) D	110515	23.0	32791	6.8	81468	17.0

(e) A Special Recruitment Drive to fill up the backlog reserved vacancies of SCs, STs and OBCs in services of the Central Government was launched on 19th November, 2008 to fill up all backlog vacancies existing as on 1.11.2008. The drive was extended upto 30.6.2011. The progress of the drive was reviewed on 1st July, 2011 and it was decided to re-launch the drive so as to fill up the remaining identified backlog vacancies by 31.03.2012. As reported by the Ministries/Departments so far, the backlog *vis-a-vis* filled up vacancies of SCs, STs and OBCs is given in the following table:

Category	Backlog vacancies	Filled up
SCs	24779	16693
STs	30010	15813
OBCs	22886	12950

Deputation of Government employees in the personal staff of Ministers

3041. DR. PRADEEP KUMAR BALMUCHU: Will the PRIME MINISTER be pleased to state:

(a) whether Government has earlier issued a circular restricting the deputation of Government employees in the personal staff of Ministers;

- (b) if so, the details thereof;
- (c) whether the circular holds good as on date;
- (d) if so, the number of deputations rejected in compliance with the circular;
- (e) whether it is also a fact that the circular is not being implemented properly and still the deputation is being considered; and
- (f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) The Appointments Committee of the Cabinet has decided that a total ceiling of ten years be prescribed beyond which an officer may not be permitted to be appointed in the personal staff of Ministers, irrespective of level. However, tenure as Private Secretary and OSD to the Minister has been limited to five years within the overall limit on the personal staff of the Minister. The personal staff appointed in the Prime Minister's Office has been exempted from the above provisions. The above said instructions are also applicable to all appointments in the personal staff of Ministers even for retired or private persons. It has also been directed that the cadre authority should check whether the officer had worked in the personal staff of a Minister earlier and if so, the total tenure be restricted to not more than ten years in the officer's entire career. For the purpose of reckoning ten years, all assignments including any stints that the officer may have had earlier at Under Secretary or lower levels also in the personal staff of any Minister are to be counted.

(c) Yes, Sir.

(d) In the normal course, officers who complete their tenure in the personal staff of Ministers revert to their parent cadre/organization. During the last one year, of the cases in which extension was sought beyond permissible limit, five cases have been rejected by the Competent Authority.

(e) and (f) Relaxations have been made in a few cases due to special circumstances after careful consideration by the Competent Authority which had framed the guidelines.